

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW DELHI~~

M.A.ST. No. 207 of 1991

IN O.A. No. 26 of 1988
~~TAX No.~~

DATE OF DECISION 12.9.1991

Shri Kiya Bhika & Ors. Petitioner

Shri M.M. Xavier Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Shri R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.C. Jain : Member (A)

The Hon'ble Mr. S.Santhana Krishnan : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

(15)

Shri Kiva Bhika & Ors.

: Applicants

(Advocate : Shri M.M.Xavier)

VS.

Union of India & Ors.

: Respondents

(Advocate : Shri R.M. Vin)

:

CORAM : Hon'ble Shri P.C. Jain

: Member (A)

Hon'ble Shri S.Santhana Krishnan

: Member (J)

M.A.ST.207/91

IN O.A./26/88

O R D E R

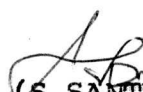
Date : 12.9.1991

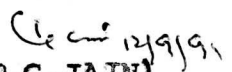
Per : Hon'ble Shri P.C. Jain

: Member (A)

None present for the petitioner in M.A.ST.207/91.
Shri R.M.Vin, counsel for the respondents present.

2. Learned counsel for the applicant has filed an application dated 20.7.1991 for permission to withdraw the aforesaid miscellaneous application as judgement in the original application in which Miscellaneous application has been filed has since been delivered. The M.A.ST.207/91 is accordingly dismissed as withdrawn.


(S.SANTHANA KRISHNAN)
Member (J)


(P.C.JAIN)
Member (A)

*Ani.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

O.A./TA. No. 26 1988

Kiran Bhikha & Or Applicant(s)
m.m. Xavier
Versus

Union of India & Or Respondent(s)
(Reg.) R.M. Vin

Date	Orders
18.1.88	Rebatement / Termination (Copy served)
20.1.	Pl. issue notice reg. P.A to respondent
22/2/88	- RPAO received from respon. no 3. - Notice served to Resp. no 2
24/2	Pl. issue notice reg. admission to respondent
25/4/88	- RPAO received from respon. no. 2, 3. - RPAO received from respon no. 1, which is filed in Stamp No. 1/88.
5/4/88	Mr. Xavier declares that he has filed separate applications for each applicant. Therefore the matter is now kept on 12-4-88 for rejection filing of rejoinder 5/4
21/4/88	Leave note of Mr. Xavier Filed for filing rejoinder on 19-4-88

12/4
12/4

Sr.No.	Date	Orders
19488		<p>Mr Xavier is absent He fails to file rejoinder Hence the matter is now fixed for F.H. on September 1988</p> <p style="text-align: right;">VJ 19-4.</p>
2212		<p>Date of being informed to Mr. M.M. Xavier advocate</p> <p>Copy sent - on 22/2</p> <p style="text-align: right;">Xavier 22/2/91</p>
123191	F.H.	<p>9/4/91 F.H. Inv. to Petitioner's adv. only.</p> <p style="text-align: right;">Xavier Date informed 22/3/91</p>